

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(1) C.P.(I.B)-1262/7/(MB)/2017
MA 930/2018 & MA 931/2018

CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 12.09.2018

NAME OF THE PARTIES: Kotak Mahindra Bank Ltd.
V/s
Parekh Aluminex Ltd.

SECTION OF THE COMPANIES ACT: 7 OF INSOLVENCY AND BANKRUPTCY
CODE, 2016.

ORDER

1. The Learned Representatives of both the sides are present.
2. When the matter was listed to discuss the Resolution Plan as approved by the COC; However, informed that certain claims have been made before the Hon'ble High Court and informed orally that listed for 24.09.2018. As a consequence following ^{the} development, now this Resolution Plan shall be discussed there after, hence the matter is adjourned to **27.09.2018**.

SD/-

M.K. SHRAWAT
Member (Judicial)

12.09.2018.

HHS